

ITEM NO.8

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 2152/2013

SHEO NARAIN @ BARDI & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH
(IA No. 131488/2018-Grant of bail)

Respondent(s)

Date : 26-11-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Appellant(s) Mr. S.R.Singh, Sr. Adv.
Ms. Shweta Yadav, Adv.
Ms. Krishna Yadav, Adv.
Mr. Ujjawal Pandey, Adv.
Mr. Yash Pal Dhingra, AOR

For Respondent(s) Ms. Ruchira Goel, Adv.

Mr. Shashank Shekhar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 131488 of 2018:

This is an application for bail filed by the appellants.

On 08.10.2018, we had issued notice, which was accepted by learned counsel for the respondent-State in the Court. Three weeks' time was granted for filing the reply.

Today, learned counsel for the respondent states that she has just been engaged in the matter. We are not inclined to grant

any further time, since the appellants are in custody for 6½ years and are aged 73 and 77 years of age. There is nothing adverse with regard to the conduct of the appellants, while in custody.

In facts and circumstances of the case, we grant bail to the appellants on such terms and conditions that may be fixed by the Trial Court.

I.A. No. 131488 of 2018 is allowed accordingly.

(SHASHI SAREEN)
AR CUM PS

(KAILASH CHANDER)
ASSISTANT REGISTRAR